

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 19.06.2019

PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 84/BB/2019	For admission	Sec 7 of I&B code 2016	M/s Pratap Chandra Pandhy & Ors	Abhay Kumar Das/Aruni Poddar, Advocates	M/s Dreamz Infra India Ltd	Prakash M (VK not filed)

ADVOCATE FOR PETITIONER/s:

Abhay Kumar Das
(ABHAY K-DAS)
ABHAY KUMAR DAS

MR. ARUNI PODDAR
9540555810 Adl
Aruni Poddar

ADVOCATE FOR RESPONDENT/s:

PRAKASH M, P.C.S.
9900943754

Prakash


GAURAV TYAGI (ADVOCATE)
D-1848706
GAURAV TYAGI.


Gaurav Tyagi

In the matter of
M/s. Pratap Chandra Pandhy & Ors.
Vs.
M/s Dreamz Infra India Ltd.

ORDER

1. Shri Abhay Kumar.Das along with Shri Aruni Poddar learned Counsel for Petitioner and Shri Prakash.M, learned PCS along with Shri Gaurav Tyagi, learned Counsel for Respondent.
2. On perusal of the reply by the Respondent by inter alia contending that project was started in the year 2014 and the possession of the property was agreed to be delivered in the year 2018. However, the Home Buyers did not pay in time leading to delay of the project. Therefore, they cannot complete the project as expected by the Financial Creditors and 3 Financial Creditors have paid only small amount of Rs.40,06,625/- compared to the agreed amount. The turbulence took place in the Company not due to the fault of the management but due to slack market prevailing in the Real Estate Market. This is also stated that the work will be commencing within a period of six (6) months and they take all steps in this regard. Several of the Home Buyers except the Petitioners, are cooperating with the Company and have not initiated any such proceedings. Few persons have filed in Consumer Forum which is defended by the Company.
3. Therefore, we are direct the Respondent Company to place the total details of allottees and also file an affidavit by the concerned, by giving the possible time of completion of the project etc. Post the case on **17.07.2019**.


MEMBER (T)


MEMBER (J)

Shruthi

Verified


Court Officer